

करने का मौका देते हैं और कुछ को बाप निरास्र कर देते हैं। मैं चाहता हूँ कि जो बाबायन देते हैं उनको बाप बाबायन देने से रोकेँ।

MR. SPEAKER: The most disappointed people are those who ask too many questions. I have found that some people have got a monopoly of the questions put. And the complaints come mostly from those Members who put a large number of questions. I am prepared to have the matter examined by anybody. Let anybody go into the number of questions put in the course of a month by an hon. Member, including the hon. Member who has just now intervened. I am prepared to have it examined as to how many questions he has been allowed. Yet, he has been saying that he has not got the opportunity.

SHRI PURNA SINHA (Tezpur): Only three supplementaries should be allowed to be asked to each question.

SHRI DINEN BHATTACHARYA (Serampore): I want to speak in Bengali. Although we give many questions in our names, only a very few questions are admitted.

SHRI K. LAKKAPPA (Tumkur): Mr. Speaker, Sir, I have given notice of an adjournment motion on the appointment of the Chief Justice of the Allahabad High Court and asked for Call Attention on that subject. It was a controversial appointment that was made. It was also raised in the Rajya Sabha. I seek your protection that there should be a full discussion on this.

MR. SPEAKER: I have disallowed that question.

SHRI K. LAKKAPPA: Sir, I have given notice of Call Attention.

MR. SPEAKER: That will be examined separately.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I would like to draw the attention of the House to a vital economic issue. The Tobacco

growers are now being completely crushed because they have been given prices for below the economic prices. This is a matter on which I gave notice of an adjournment motion today. In your wisdom you have disallowed it. Would you be kind enough to consider the Call Attention motion for which also I have given notice?

MR. SPEAKER: Now, Papers laid on the Table.

12.05 hrs.

PAPERS LAID ON THE TABLE

REVIEW & ANNUAL REPORT OF INDO-BURMA PETROLEUM Co. LTD., CALCUTTA FOR 1976-77

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1976-77.

(2) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1773/78].

REPORTS OF MRTPC AND COMPANIES

(ACCEPTANCE OF DEPOSITS) THIRD AMENDMENT RULES, 1977

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table—

(1) A copy each the following Reports (Hindi versions) of the

Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

* (i) Report under section 22(3) (b) of the said Act in the case of M/s Kesoram Industries and Cotton Mills Limited and the Order dated the 21st March, 1974 of the Central Government thereon.

** (ii) Report under section 22(3) (b) of the said Act in the case of M/s Ballarpur Paper and Straw Board Mills Limited, New Delhi and the Order dated the 28th February, 1976 of the Central Government thereon.

*** (iii) Report under section 22(3) (b) of the said Act in the case of M/s Indian Explosives Limited, Calcutta for establishment of a new undertaking for manufacture of commercial blasting explosives and the Order dated the 28th February, 1977 of the Central Government thereon [Placed in Library. See No. LT-1774/78].

(2) A copy of the Companies (Acceptance of Deposits) Third Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R 793(E) in Gazette of India dated the 31st December, 1977, under sub-section (3) of section 612 of the Companies Act, 1956. [Placed in Library. See No. LT-1775/78].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, about Item No 3, sub-item (1), sub-items (i), (ii) and (iii), kindly go through them. What are they? All are concerning the Monopolies and Restrictive Trade Practices

Commission. Earlier, only the other day I pointed out before the House that the erstwhile Government had been a party to loot, collaborated loot of the people. That is precisely the reason why these papers had not been brought on the floor of the House.

Kindly come to sub-paragraph (i): Report under Section 22(3) (b) of the said Act in the case of M/s. Kesoram Industries—Birla Brothers—and Cotton Mills Limited and the Order dated the 21st March, 1974, of the Central Government thereon. What is today? Today is 14th of March 1978.

The second one is: Report under Section 22(3) (b) of the said Act in the case of M/s. Ballarpur Paper and Straw Board Mills Limited, New Delhi. Again, Sir, it is the same tycoon, I mean, Birla Brothers. And what is its date? Its date is 28th February 1976. Why is it so?

The third one is dated 28th February 1977. Why is it so? You had cautioned the Government on the earlier occasion when I brought it to the notice of the House, that it should not be repeated. Why is it there is a time lag between the last submission and this submission? The Minister owes an explanation to you and to the House today.

MR. SPEAKER: Mr Minister, I think there has been considerable delay in placing these reports. This should not happen

SHRI JYOTIRMOY BOSU: You have to tell them.

MR. SPEAKER. I am telling them.

SHRI JYOTIRMOY BOSU: No, Sir, you have to utter a word of warning now.

* English version of the Report was laid on the Table on the 23rd April, 1974.

** English version of the Report was laid on the Table on the 4th May, 1976.

*** English version of the Report was laid on the Table on the 2nd August, 1977.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I am on a point of order. Yesterday I invited the attention of the Chair by pointing out that the Ministry of Education reports were for the year as early as 1970-71. They came after 8 years. If you go on pollitely giving directives but no action is taken, what will happen?

MR. SPEAKER: Now, all that I can do is, apart from bringing it to the notice of the Government, to place it before the Committee on....

SHRI JYOTIRMOY BOSU: There is no Committee on the misconduct of Government. Which Committee, Sir, you will place it before?

SHRI O. V. ALAGESAN (Arkonam): The delay is due to the fact that it has to be translated into Hindi.

SHRI T. A. PAI (Udipi): It is due to inefficiency.

MR. SPEAKER: Even then there should not be much difficulty.

SHRI JYOTIRMOY BOSU: This gentleman from the West Coast of India, this Mangalore gentleman, Mr. Pai, has said 'inefficiency'. It is not 'inefficiency'. The Birla Brothers maintain contact men here inside the Secretariat and the political cell to see that these papers do not come to light. It is not inefficiency, Mr. Pai. You know better than I do. It is all silver tonic; that is what works, and that is how the 1974 document is coming before the House 4 years afterwards.

REVIEW & ANNUAL REPORT OF FERTILIZERS AND CHEMICALS TRAVANCORE LTD. FOR 1976-77

पेट्रोलेियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जगेश्वर मिश्र) : मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूँ :

(1) फटिलाइजर्स एण्ड कैमिकल्स ट्रावन्कोर लिमिटेड के वर्ष

1976-77 के कर्मकरण की सरकार द्वारा समीक्षा।

(2) फटिलाइजर्स एण्ड कैमिकल्स ट्रावन्कोर लिमिटेड का वर्ष 1976-77 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखा परीक्षक की टिप्पणियाँ।

[Placed in Library. See No. LT-1776/78].

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of Notification No. G.S.R. 161(E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 1978, under section 159 of the Customs Act, 1962 along with an explanatory memorandum. [Placed in Library. See No. LT-1777/78].

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STEEP FALL IN PRICES OF JAGGERY

SHRI P. RAJAGOPAL NAIDU (Chittoor): I call the attention of the Minister of Agriculture and Irrigation to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported steep fall in the prices of jaggery discontentment amongst the farmers in certain States on account of the delay in purchase of sugar cane and non-payment of minimum statutory price of Rs. 12.50 per quintal by the sugar mill owners and the steps taken by Government to protect the interests of farmers."

It is not the minimum statutory price of Rs. 12.50; it is the agreed price of Rs. 13.50.